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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 123/2025/EZ

BIPLAB KUMAR CHOWDHURY

.....APPLICANT(S)

VERSUS

WEST BENGAL POLLUTION CONTROL BOARD & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY RESPONDENT NO. 01, THE WEST
BENGAL POLLUTION CONTROL BOARD.

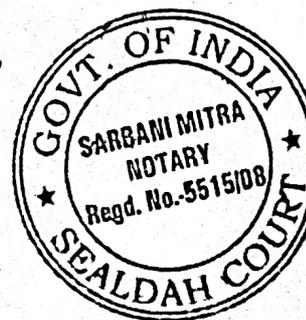
INDEX

SL No	PARTICULARS	ANNEXURE	PAGE
1.	Affidavit		01-08
2.	Copy of Inspection Report of State Board.	"R"	09-17

Filed by
Sibojyoti Chakrabarti
SIBOJYOTI CHAKRABORTI
ADVOCATE
HIGH COURT AT CALCUTTA
Advocate
for WB PCB.

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Most Respectfully Sheweth

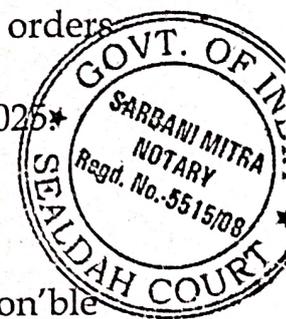
I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged
about 56 years, by Religion - Hindu, by Occupation-Service,
working for gain at West Bengal Pollution Control Board, having
office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700
106, do hereby solemnly declare and say as follows:-

06 NOV 2025

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 01, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 04.08.2025 and 08.09.2025.



03. That, in compliance to the orders passed by the Hon'ble National Green Tribunal, the State Board caused an inspection of the alleged unit, namely, M/s Larsen and Toubro Limited, located at JL no. 42, Khatian no- 1030, Plot no -999 Mouza & Vill- Dakshin Chengmari, P.O.- Hemaguri, PS & Block- Kumargram, Dist Alipurduar, Pin- 736203, on 14.10.2025.

04. That, the following observations were made from the said inspection:

M/s Larsen and Toubro Limited is situated on river bank of Raidhak II river. Unit had installed boundary wall made of GI

06 NOV 2025

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sheet at its two sides. There is no proper boundary of the unit towards river side and remaining one side.

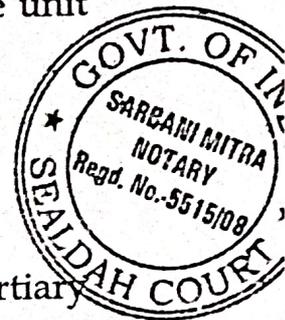
The unit had installed following plant & machinery:

Primary Crusher - 1 no., Secondary crusher - 1 no., Tertiary crusher - 1 no., Screen - 2 nos. and Conveyor belt - 14 nos.

All these machineries were found uncovered and no telescopic chute was installed at top discharge point of each conveyor belt.

Also, there was no arrangement of enclosure for storing of stone dust. Roads within the unit were unpaved. No mounted water sprinkling arrangements at strategic locations of the unit were observed.

The unit was found not in operation. As informed by unit representative at the time of inspection, the unit was not in operation in the past five months for completion of highway project of National Highways and Infrastructure Development Corporation Ltd. (NHIDCL) between Dhubri & Phulbari in Assam. Huge stocks of sand, stone chips (finished product) and stone dust in open area were observed within the unit premises.



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05. That, the following remarks were made from the said inspection:

(a) No arrangement for covering dust generating process machineries, in order to minimize dust to be carried away by wind was observed. Also, the unit had not installed any air pollution control device for Primary Crusher/Secondary Crusher/Screen. Unit had not installed telescopic chutes to drop down the products from final discharge point of each conveyor belt to ground level.

(b) There was no permanent water sprinkling arrangement at strategic locations within the unit premises.

(c) Representative of M/s Larsen & Toubro Ltd. informed verbally during inspection that the stone crushing activity is not an EC attracting activity as per EIA Notification, 2006 and this project would be closed within January 31, 2026.

(d) The State Board issued direction to the unit vide Memo dated 11.04.2025 and subsequently the unit has obtained relevant documents mentioned as follows:

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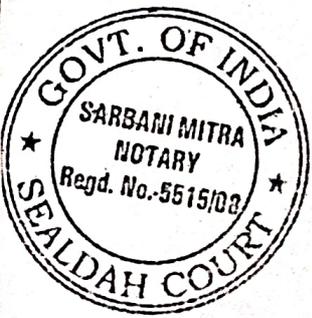
(i) The Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, WB vide memo no. 1501/WL/2W-682(Part-VII)/2024 dt. 14.05.2025 for not granting NOC as the unit falls under Buxa Tiger Reserve Eco-Sensitive Zone as stone crushing is a prohibited activity as per Notification of MoEF & CC vide S.O. 3031 (E) dt. 07.09.2020.

(ii) AECOM Asia Company Ltd, on behalf of NHIDCL had sent a letter dt. 25.04.2025 to the unit stating that (a) at present NHIDCL is not in a position to declare that the unit is not engaged in any river mining activity without verifying any material fact and ground reality condition, (b) The unit has been collecting the riverbed materials from different vendors and all the riverbed materials are used for this Dhubri Phulbari Bridge Project. There may be high probability of using part of those materials in commercial purposes also.

M/s. Simplex Infrastructure Limited has no unit for stone crushing at the said site.

Copy of the Inspection Report of the State Board is annexed herewith and marked with letter "R".

06 NOV 2025



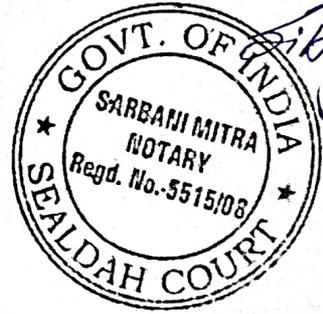
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06. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Identified by me.

Swarup Kumar Mandal
DEPONENT

Sibojyoti Chakrabarti
Advocate.
for WBPCB



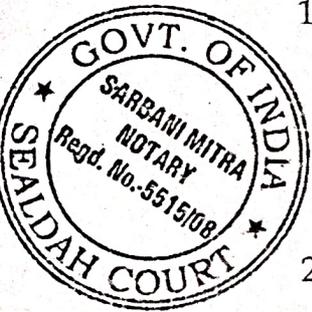
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VERIFICATION

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 5 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.



Swarup Kumar Mandal

DEPONENT

Sibojyoti Chakrabarti

Identified and corrected by me

Advocate

WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

Sm
SARBANI MITRA
NOTARY
Regd. No.- 5515/08
Mob.- 8777303277

06 NOV 2025

Inspection Report

Reference	: As per Hon'ble NGT order vide OA no. 123/2025/EZ dated 08.09.2025 against M/s Larsen and Toubro Limited and M/s Simplex Infrastructure Limited for carrying stone crushing activities in the riverbed of Raidhak-II river
Name of the unit	: M/s Larsen and Toubro Limited
Address:	JL no. 42, Khatian no- 1030, Plot no -999 Mouza & Vill- Dakshin Chengmari, P.O.- Hemaguri, PS & Block- Kumargram, Dist Alipurduar, Pin- 736203
Local Electrical Authority	: WBSEDCL
Category	: Orange
Status of Statutory Compliance	: Consent to Operate was granted by SDO, Alipurduar and it is valid up to 04.01.2026
Date Of Inspection	: 14/10/2025
Inspected By	: 1. Dr. Prasun Kumar Mondal, AEE & I/C, Siliguri RO 2. Sri Subha Biswas, JEE, Siliguri RO
Person Met	: Mr. Biplab Ash, DGM- QMC of the unit Mr. Prasanjit Saha, Asst. Mgr.- Admin & Finance of the unit

Observation:

M/s Larsen and Toubro Limited is situated on river bank of Raidhak II river. Unit had installed boundary wall made of GI sheet at its two sides. There is no proper boundary of the unit towards river side and remaining one side.

The unit had installed following plant & machinery:

Pr. Crusher - 1 no., Sec. crusher - 1 no., Ter. crusher - 1 no., Screen - 2 nos. and Conveyor belt - 14 nos.

All these machineries were found uncovered and no telescopic chute was installed at discharge point of each conveyor belt. Also, there was no arrangement of enclosure for storing of stone dust. Roads within the unit were unpaved. No mounted water sprinkling arrangements at strategic locations of the unit were observed.

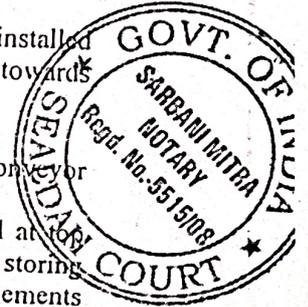
The unit was found not in operation. As informed by unit representative at the time of inspection, the unit was not in operation in the past five months for completion of highway project of National Highways and Infrastructure Development Corporation Ltd. (NHIDCL) between Dhubri & Phulbari in Assam. Huge stocks of sand, stone chips (finished product) & stone dust in open area were observed within the unit premises.

M/s Simplex Infrastructure Limited (mentioned in Hon'ble NGT order vide OA no. 123/2025/EZ) had no unit for stone crushing at the said site.

Photographs (Annexure 1) taken at the time of inspection is enclosed along with this inspection report.

Remarks:

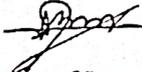
- No arrangement for covering dust generating process machineries, was observed in order to minimize dust to be carried away by wind. Also, unit had not installed any air pollution control device for Primary Crusher/Secondary Crusher/Screen. Units had not installed telescopic chutes to drop down the products from final discharge point of each conveyor belt to ground level.



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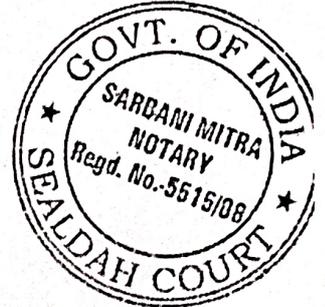
- b) There was no permanent water sprinkling arrangement at strategic locations within the unit premises.
- c) Representative of M/s Larsen & Toubro Ltd. informed verbally during inspection that this project would be closed within January 31, 2026.
- d) WBPCB issued direction to the unit vide memo no. 10743-IM-11/2009 dt. 11.04.2025 (Annexure 2) and subsequently, the unit has obtained relevant documents mentioned as following -
- i) Principal Chief Conservator of Forests, Wildlife & Chief Wildlife Warden, WB has informed the unit with letter vide memo no. 1501/WL/2W-682(Part-VII)/2024 dt. 14.05.2025 (Annexure 3) for not granting NOC as the unit falls under Buxa Tiger Reserve Eco-Sensitive Zone and its stone crushing is a prohibited activity as per Notification of MOEF & CC for Buxa Tiger Reserve vide S.O. 3031 I dt. 07.09.2020.
 - ii) AECOM Asia Company Ltd, on behalf of NHIDCL had sent a letter dt. 25.04.2025 (Annexure 4) to the unit as (a) At present, NHIDCL is not in a position to declare that the unit is not engaged in any river mining activity without verifying any material fact and ground reality condition, (b) The unit has been collecting the riverbed materials from different vendors and all the riverbed materials are used for this Dhubri Phulbari Bridge Project. There may be high probability of using part of those materials in commercial purposes also.



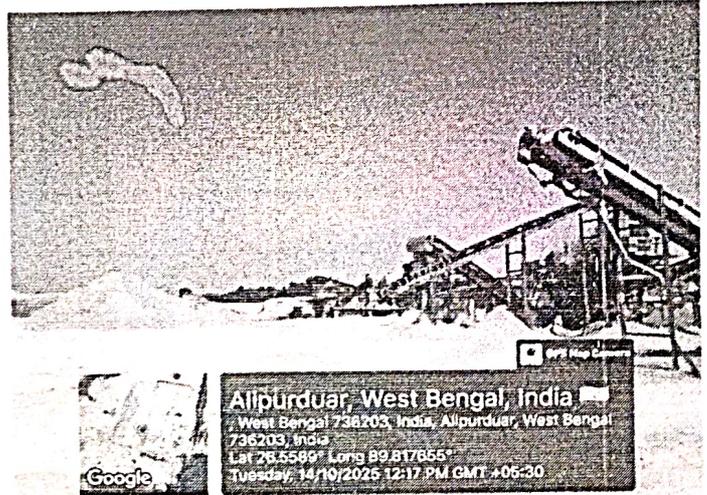
Signature of Inspecting
Officer
Sri S. Biswas, JEE



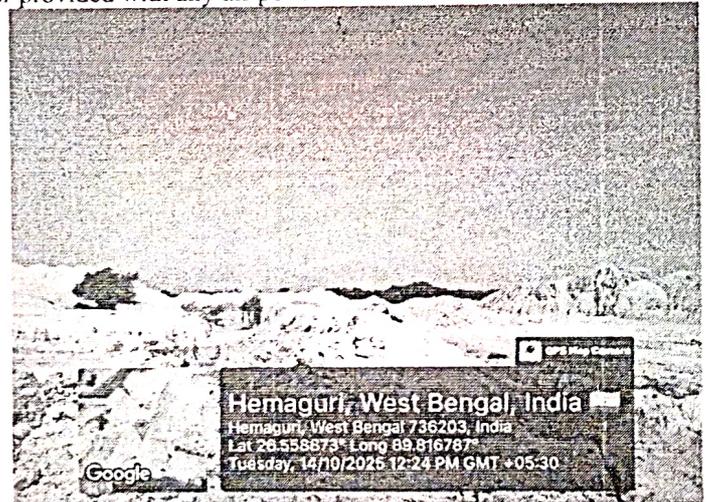
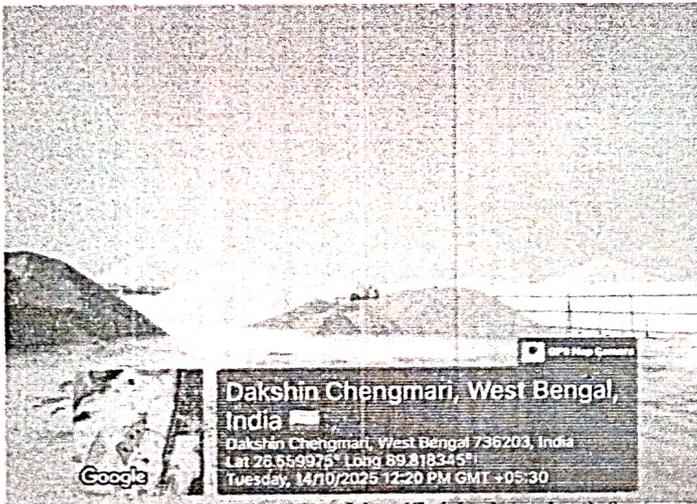
Signature of Inspecting
Officer
Dr. Prasun Kumar Mondal,
AEE & I/C, Siliguri RO



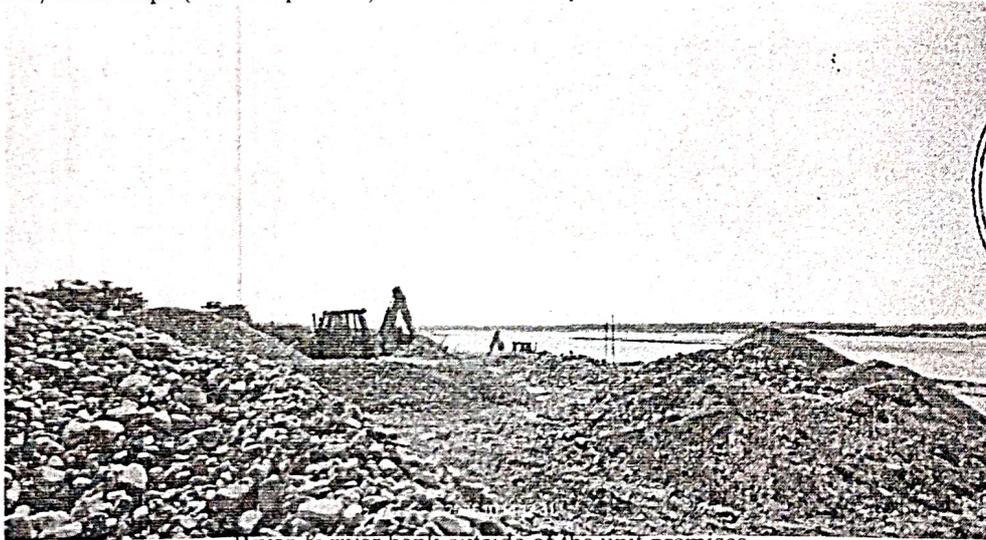
Photographs taken during inspection of M/s Larsen and Toubro Limited on 14.10.2025



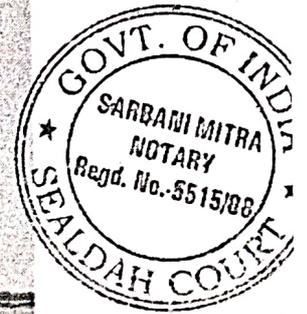
Process machineries of the unit not covered or nor provided with any air pollution control device



Stocks of sand, stone chips (finished product) & stone dust in open area were observed within the unit premises



River & river bank outside of the unit premises





LIFE
Lifestyle for
Environment

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Annexure - 9
WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3095
Website: www.wbpcb.gov.in, Email: net.wbpcb-wbpc@bangla.gov.in

Memo No.

-IM-11/2009 (Part-XII)

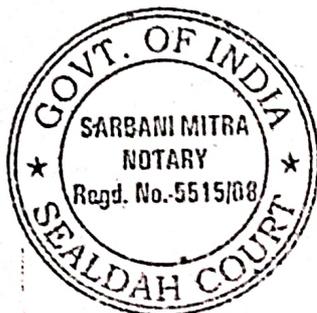
Date: 10/4/2025

DIRECTION

WHEREAS, M/s. Larsen & Toubro Ltd. (hereinafter referred to as the industry) located at **JI. No. 42, Khatian No.-1030, Plot No.-999, Mouza & Vill.-Dakshin Chengmari, P.O.-Hemaguri, P.S. & Block-Kumargram, Dist.-Alipurduar, Pin-736203** was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 12.12.2024 in connection with a complaint received from Shri Biplab Kr. Chowdhury, Kolkata-700051 regarding environmental pollution for stone crusher unit and river bed mining at Raidhak II, Hinguri Kumargram, Alipurduar. During inspection the following observations were made by the inspecting official:-

- The unit is situated nearer to Raidhak II River. Geo-coordinates were measured and the distance between the unit and the river edge of Raidhak II is about 130m.
- As per Notification of Ministry of Environment, Forest & Climate Change for Buxa Tiger Reserve dated 07.09.2020, Eastern boundary of ESZ of Buxa Tiger Reserve is upto Sankosh river, so the unit falls within its ESZ (as per Map).
- The unit has installed boundary wall made of GI sheet. Outside of the unit premises, there is some greenery at its two sides. In remaining two sides of the unit, there are vacant land. There are no residences adjacent to the unit.
- The unit has installed plant & machinery comprising of 01 no. Pr Crusher, 01 no. Sec crusher, 01 no. Ter crusher, 02 nos. screen and 14 nos. conveyor belt.
- All these machineries were found uncovered and no telescopic chute was installed at top discharge point of each conveyor belt. Also, there was no arrangement of enclosure for storing of stone dust. Roads within the unit were unpaved. Water sprinkling arrangements were made at all crushers & screens.
- No arrangement for covering dust generating process machineries, was observed in order to minimize dust to be carried away by wind. Also, units has no installed any air pollution control device for primary Crusher/ Secondary Crusher/ Screen. Units has not installed telescopic chutes to drop down the products from final discharge point of each conveyor belt to ground level.
- There was no permanent water sprinkling arrangement at strategic locations within the unit premises.
- During inspection the unit was found not in operation due to lunch time as per version of unit representative. Huge stocks of boulder (raw material of the unit), sand, stone chips (finished product) & stone dust in open area were observed within the unit premises.
- During inspection, it was observed from distance that backhoe loaders were present on the Raidhak River bed and there was no approach road to reach there.
- Installation of backhoe loaders on the Raidhak river bed reflects that there may be possibility for mining of river bed materials. Soumen Nandy, staff of WBMTDCL informed through phone to inspecting officials that WBMTDCL has made an agreement with M/s. Sourabh Kr. Roy, Kol-42 for dredging/desilting on Raidhak river at Kumargram, Alipurduar
- Huge stocks of river bed materials in open land were observed outside of unit premises of M/s. Larsen & Toubro Ltd.
- Representative of M/s. Larsen & Toubro Ltd., informed during inspection that said huge stocks of river bed materials outside of unit's premises were possessed by Sri Subhrajit Sarkar, Barovisha, Alipurduar (mentioned in complaint document) and a road e-challan was shown by M/s. Larsen & Toubro Ltd.

AND WHEREAS, the Consent to Operate was granted by the Sub-Divisional Officer, Alipurduar which is valid upto 04.01,2026.



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AND WHEREAS, the unit was called for a hearing on 17/02/2025 at the Head office of the Board. The Biplab Kr. Chowdhury, complainant was also requested to remain present in the hearing. Accordingly, he was present in the hearing and alleged that the unit is carrying out mining activity without obtaining permission of the competent authority and they are selling the stone chips in the market within the State of West Bengal and Assam.

AND WHEREAS, the representatives on behalf of the unit appeared in the hearing and submitted that they have obtained Consent to Establish and Consent to Operate from the SIDO, Alipurduar for operating the stone crusher for manufacturing stone chips which are being used for the infrastructure / construction project of four lane Bridge including approaches over river Brahmaputra between Dhubri and Phulbari awarded by National Highways and Infrastructure Development Corporation Ltd. They informed that they are procuring boulders for its stone crushers from the suppliers who have all the requisite mining lease and clearances accorded and issued by the District Level Environment Impact Assessment Authority, Alipurduar district. They stated that the stone chips are being used for the purpose of the said Govt. of India project only, they are not engaged in selling the boulders or stone chips to any third party for commercial purposes. They mentioned that the stone crushing activity is not an EC (Environmental Clearance) attracting activity as per EIA Notification, 2006.

AND WHEREAS, during the course of hearing the unit was directed to submit permission of Principal Chief Conservator of Forests (Wildlife), Directorate of Forests, Govt. of West Bengal within fifteen days from the date of hearing. But the unit did not submit the same.

NOW THEREFORE, considering the above, M/s. Larsen & Toubro Ltd, located at JI, No. 42, Khatrian No.-1030, Plot No.-999, Mouza & Vill.-Dakshin Chengmari, P.O.-Hemaguri, P.S. & Block-Kumarpram, Dist.-Alipurduar, Pin-736203 is hereby granted a time period upto 30th April, 2025 for complying with the following directions:-

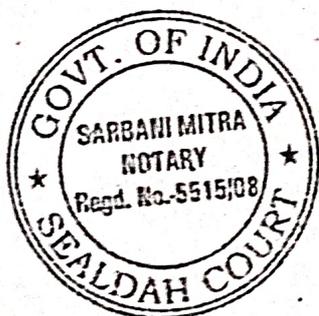
1. That, the unit shall submit permission from Principal Chief Conservator of Forests (Wildlife), Directorate of Forests, Govt. of West Bengal for its stone crusher plant within Eco Sensitive Zone of Buxa Tiger Reserve.
2. That, the unit shall submit declaration with authenticated documents endorsed by National Highways and Infrastructure Development Corporation Ltd., Ministry of Road Transport & Highways, Govt. of India mentioning that they are not engaged in any river mining activity.
3. That, the unit shall also submit declaration endorsed by National Highways and Infrastructure Development Corporation Ltd., Ministry of Road Transport & Highways, Govt. of India that excavated materials are not being used for any commercial purposes, it is only being used dedicatedly for the said Govt. infrastructure/construction project and after completion of the said Govt. project, they will dismantle the stone crusher plant from the existing project area.

The Asst. Environmental Engineer & In-charge, Siliguri Regional Office of the Board is requested to oversee the compliance of Board's direction. If the unit is found to be non-complying, the State Board will take action in this regard.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board



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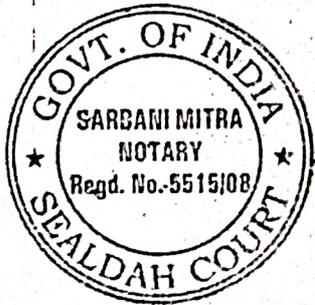
Memo No. 16743 (8)-1M-11/2009 (Part-XII)

Date: 11/04/2023

Copy forwarded for information and necessary action to:

1. M/s. Larsen & Toubro Ltd., JL No. 42, Khatlan No.-1030, Plot No.-999, Mouza & Vill.-Dakshin Chengmari, P.O.-Hemaguri, P.S. & Block-Kunorgram, Dist.-Alipurdwar. Pin-736203
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee, Special Law Officer, WBPCB
5. The Asst. Environmental Engineer & In-charge, Siliguri Regional Office, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB
- ✓ 8. Shri Biplab Kr. Chowdhury, 108, M.D. Road, Purbita, Sukanta Sarani, P.S.-Airport, Birati, Kolkata-700051
9. Technical Cell, WBPCB for updating the website
- 10 Environment Officer- Communication, WBPCB - for circulation through float file
- 11 Guard file of O & E Cell

AME
 Officer-on-Special Duty
 (Operation & Execution)
 West Bengal Pollution Control Board



Annexure 3



Government of West Bengal
Directorate of Forests

Office of the Principal Chief Conservator of Forests (Wildlife)
& Chief Wildlife Warden, West Bengal

Bikash Bhawan, North Block, Third floor, Saltlake City, Kolkata- 700 091

Tel No. 2334-6990/ 2358-3208, Fax: 91-033-2334-5946

E-mail: pccfwl-wb@nic.in/ pccfwloffice.fd-wb@bangla.gov.in. Visit us at www.wildbengal.com

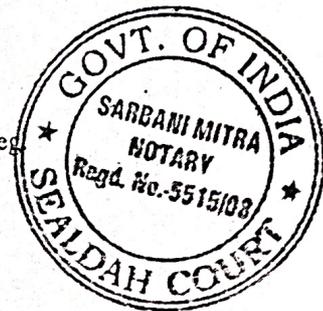
Memo No.: 1501 /WL/2W-682(Part-VII)/2024

Date: 14/05/2025

To: Sri Gopal Ale
Partner of M/s North Bengal Stone Separated & Crusher Mill
E-mail ID- kujurlukash1995@gmail.com/ bka@Intecc.com

Sub: NOC regarding construction of stone crusher unit at Alipurduar, West Bengal- reg

Ref: Your application dated 21/02/2025.



Sir,

With reference to the subject and application cited above, this is to inform you that stone crushing is a prohibited activity, as per the notification of ESZ of Buxa Tiger Reserve vide the MoEF & CC, Govt. of India's S.O. 3031 (E) dated 07.09.2020.

So, NOC cannot be given for such activity which falls under the BTR Eco- Sensitive Zone.

Al
14/05/25
(Sandeep Sundriyal, IFS)
Principal Chief Conservator of Forests, Wildlife
& Chief Wildlife Warden, West Bengal

Memo No.: 1501(2) /WL/2W-682(Part-VII)/2024

Date: 14/05/2025

Copy to:

1. The Chief Conservator of Forests & Field Director, Buxa Tiger Reserve, West Bengal.
2. The Deputy Field Director, Buxa Tiger Reserve (East) Division, West Bengal.

Al
14/05/25
Principal Chief Conservator of Forests, Wildlife
& Chief Wildlife Warden, West Bengal

AECOM

AECOM Asia Company Limited
9th Floor
Infinity Tower C
DLF Cyber City
DLF Phase II
Gurgaon 122002
Haryana
India

CIN: U74210HR2008FTC0026183

T: +91 124 4830100
aecom.com

April 25th, 2025

Our Reference
DH/UTRA/60651817/GB.bkm/6501

To,
The Project Director
L&T Constructions
Dhubri Phulbari Bridge project
Village: Adabari Pt Part -II
PO: Dhubri, P.S & Dist: Dhubri
State - Assam; Pin: 783 324

Attn: Mr. V. R. Saravana Kumar

Contract: "Construction of four Lane Bridge including approaches over River Brahmaputra between Dhubri (on North Bank) and Phulbari (on South Bank) in the State of Assam/Meghalaya on NH-127B (Design length 19.282Km) on JICA Design build with Loan assistance from JICA."

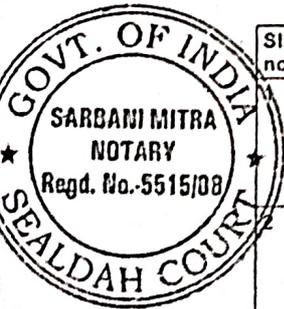
Subject: Request to provide declaration for the purchased Riverbed materials from Crusher Plant, Hemaguri, West Bengal - Reg.

Ref: 1. Contractor's letter no. L&T/TIC/DP/25-28/4717 dated 23.04.2025
2. West Bengal Pollution Board Memo no 10743(1)-1M-11/2009(Part-XII) dated 11.04.2025

Dear Sir,

Vide the letter under ref#1 the Contractor has requested to provide necessary declaration from the Authority (NHIDCL) to the West Bengal Pollution Control Board on or before 28th April 2025 about the usage of Riverbed materials from the crusher plant Hemaguri, West Bengal otherwise West Bengal Pollution Control Board may shutdown the aforementioned Stone Crushing unit after 30th April 2025 as per their directive. While scrutinising the matter we have following observations vis-à-vis the compliance sought

Sl. no	Compliance Sought by West Bengal Pollution Control Board	Our observations
	That the unit shall submit permission from Principal Chief Conservator of Forests (Wildlife), Directorate of Forests, Govt. of West Bengal for its stone crusher plant within Eco Sensitive Zone of Buxa Tiger Reserve.	The Contractor has failed to provide the same along with their request letter.
	That, the unit shall submit declaration with authenticated documents endorsed by National Highways and Infrastructure Development Corporation Ltd, Ministry of Road Transport & Highways, Govt. of India mentioning that they are not engaged in any river mining activity.	Under what basis the Authority (NHIDCL) will provide the declaration that the Contractor is not engaged in any river mining activity without verifying any material fact and ground reality conditions. So, the Contractor needs to substantiate the same with documentary evidence.
3	That, the unit shall also submit declaration endorsed by National Highway Infrastructure Development Corporation Ltd, Ministry of Road Transport & Highway, Govt. of India that excavated materials are not being used for any commercial purpose, it is only being used dedicatedly for the said Govt. infrastructure/ construction project and after completion of the said Govt. Project they will dismantle the stone crusher plant from the existing project area.	The Contractor has been collecting the riverbed materials from different vendors. So, based on which process the Contractor ensures that all the riverbed materials collected from different vendors are used for this Dhubri Phulbari Bridge Project. There may be high probability of using part of those materials in commercial purposes also. The Contractor needs to substantiate the position with necessary documentary evidence. Under these prevalences & under which ground the Authority (NHIDCL) will submit declaration that excavated materials are not being used for any commercial purposes, it is only being used dedicatedly for the said Govt. infrastructure/ construction project.



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Our Reference DH/UTRA/60651817/GB.bkm/6501

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Moreover, the Contractor remained silent about the Compliance status of the observations made by the West Bengal State Pollution Control Board in their letter from Point no 5 to 9 during their site visit on 12.12.2024.

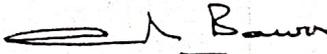
It is needless to mention here that as per Appendix-7, Employer's Requirement 3.3 (1) *Borrow Areas and Quarry*, it shall be the responsibility of the Contractor to arrange for the borrow areas (for fill material) and quarry sites (for aggregates and rock material) using his own resources and at his own cost.

Further, it's also pertinent to mention that as per Part-4 Specifications, Contractor shall source all other required soil, stone, aggregate and other construction materials from properly licensed quarries as far as possible.

So, without having any material fact and proper substantiation the AE is restrained to put forward Contractor's request before Authority (NHIDCL).

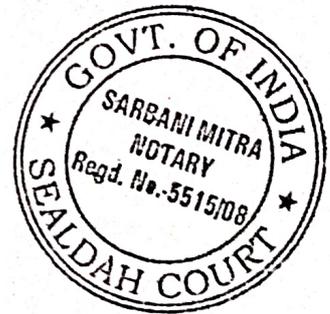
This is for your necessary action.

Yours sincerely,
For and on behalf of the Authority's Engineer



Dr. Gurinder Singh Bawa
(Team Leader)
AECOM Asia Company Ltd in association with PADECO Co. Ltd.
E: Gurinder.Bawa@aecom.com

cc: 1. Mr Pankaj Singh, ED(P), NHIDCL, Guwahati.
2. Mr. Muralikrishna Karamtothu, DGM (P), NHIDCL, Dhubri.



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 123/2025/EZ

BIPLAB KUMAR CHOWDHURY

.....APPLICANT(S)

VERSUS

WEST BENGAL POLLUTION CONTROL BOARD & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY RESPONDENT NO. 01, THE WEST
BENGAL POLLUTION CONTROL BOARD.

SIBOJYOTI CHAKRABORTI
ADVOCATE
HIGH COURT AT CALCUTTA